

IN THE CENTRAL ADMINISTRATIVE TRIBUMAL: HYDERABAD BENCH: AT HYDERABAD

ORIGINAL APPLICATION NO.87 of 1990

DATE OF JUDGMENT: \7-6-199\

BETWEEN:

- S/Shri
- 1. M.A.Qadeer
- 2. B.Rajender
- 3. N.Raghupathi
- 4. S.Karunakar
- 5. K.Niranjan Rao
- 6. Narayan
- 7. K.Prabhakar
- 8. Y.Madhukar Reddy
- 9. K.Yellaiah
- 10. Mohd. Shaukath Ali
- 11. Suresh Kumar Das
- 12. C.Raghunandan
- 13. Md.AQTHAR
- 14. B.Sitaramakrishna
- 15. Shankaraiah
- 16. S.Mohan Reddy
- 17. M.A.Qader Subhani
- 18. D. Gyandeve
- 19. K.Ramulu
- 20. C.Sriramulu
- 21. Ch.Damodar
- 22. Govind Tarke
- 23. A. Narsing Rao
- 24. M.Krishna
- 25. Abdul Qader
- 26. Narasimha Pochaiah

- 27. G.Chandraiah
- 28. Smt. Ramasundari
- 29. K.Kista Reddy
- 30. K. veeraswamy
- 31. G.Satyanarayana
- 32. G.Krishna Rao
- 33. M.Chandraprakash Rao
- 34 B.A. V. Sagar Babu

(applicants 27 to 34 (deleted as per court order dated 2-2-90).

Applicants

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- Union of India, represented by the Secretary, Ministry of Defence, New Delhi.
- (4) Director,

 Defence Research and
 Development Laboratory
 (DRDL) Kanchanbagh post
 Hyderabad-258.
- 2. The Scientific Adviser to the Minister of Defence and Director General, Defence Research & Development Organisation (DRDO), DHQ P.O., New Delhi-1.
- (R.4 deleted as per court order dated 2-2-90.)
- 3. The Director,
 Defence Electronics Research Laboratory (DERL),
 Hyderabad-5.

Respondents

COUNSEL FOR-THE APPLICANTS: Mr. T. Jayant, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. Naram Bhaskar Rao, Addl. CGSC

CORAM:

Hon ble Shri B.N.Jayasimha, Vice Chairman
Hon ble Shri J.Narasimha Murthy, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

The petitioners filed this petition for a relief to direct the respondents herein to extend the benefit of pay scale of Rs.260-400 to the applicants with effect from 15.10.1984 with arrears of pay and seniority by implementing the Judgment of this Hon'ble Tribunal in O.A.No.363/88.

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To

- The Secretary, Union of India, Ministry of Defence, New Delhi.
- 2. The Scientific Adviser to the Minister of Defence and Director General, Defence Research & Development Organisation (DRDO) DHQ P.O.New Delhi-1.
- The Director, Defence Electronics Research Laboratory (DERL) Hyderabad-5.
- 4. One copy to Mr.T. Jayant, Advocate, CAT. Hyd.,
- 5. One copy to Mr.N.Bhaskar Rao, Addl. CGSC. CAT.Hyd.
- 6. One copy to Mr.J. NarasimhaMurty, Member (J) CAT. Hyd.
- 7. One spare copy.

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dated 23.6.1989 which has become final in the light of the dismissal of the SLP against the O.A.No.363/88, by the Supreme Court of India, to the applicants herein also insasmuch as the applicants herein also are entitled to the said benefit and they cannot be discriminated in this regard under the provisions of Articles 14 and 16 of the Constitution of India.

- 2. We have heard the learned counsel for the applicants Shri T.Jayant and the learned Additional Standing Counsel for the Respondents/Central Government, Shri Naram Bhaskar Rao. The facts and circumstances of the present case are similar to that of O.A.No.146 of 1990. A counter has been filed by the respondents with the similar contentions to that of the counter in O.A.No.146 of 1990. In O.A.No.146 of 1990 we held that "as per the Judgment in O.A.No.363/88, the applicants herein are also entitled to get the seniority on par with the applicants in O.A.No.363/88." Following the Judgment in O.A.No.146 of 1990, we hold that the applicants herein are also entitled to all the benefits on par with the applicants in O.A.No.363 of 1988.
- 3. The application is accordingly allowed. There is no order as to costs.

RVJoupen Wish (B.N.JAYASIMHA) Vice Chairman

(J.NARASIMHA MURTHY)
Member(Judl.)

Dated: 17 1 June, 1991

So Deputs Registrates

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TYPED BY

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COMPAND BY

CHECKED BY. APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDRAMADD BENCH: HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA: V.C. AND

THE HON BLE MR. D. SURYA RAO: M(J)

THE HON BL MR.J. NARASIMHA MURTHY: M(J)
AND

THE HON BLE MR. R. BALASUBRAMANIAN M (A)

DATED: \7 4 61991.

ORDER / JUDGMENT.

M.A./R.A./C.A. No.

in

T.A. No.

W.P.No.

0.A.No. 87 90

Admitted and Interim directions issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M. A. Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal
DESPATCH
25 JUN 1991
HYDERABAD BENCH.